



**KARNATAKA LEGISLATIVE ASSEMBLY
FOURTEENTH LEGISLATIVE ASSEMBLY
THIRD SESSION**

THE KARNATAKA EXCISE (AMENDMENT) BILL, 2014
(L.A. Bill No. 28 of 2014)

A Bill further to amend the Karnataka Excise Act, 1965.

Whereas it is expedient further to amend the Karnataka Excise Act, 1965 (Karnataka Act 21 of 1966) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the Sixty Fourth year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Excise (Amendment) Act, 2014.

(2) It shall come into force at once.

2. Insertion of section 23A.- In the Karnataka Excise Act, 1965 (Karnataka Act 21 of 1966), after section 23, the following shall be inserted, namely:-

"23A. Remittance of Excise Revenue through electronic means.-

All payments of Excise revenue shall be remitted or done through electronic means (Internet), in such manner as may be prescribed. The excise commissioner shall cause to develop appropriate electronic means for remittance of all excise revenue in the manner prescribed effectively."

STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Karnataka Excise Act, 1965 to facilitate payment of all Excise Revenue like License Fee, Excise Duty, Additional Excise Duty or any other form of fee by way of electronic remittance.

Hence the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 2 :	Section 23A proposed to be inserted by this clause empowers the State Government to make rules the manner of remittance of excise revenue through electronic means (Internet).
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The proposed delegation of legislative power is normal in character.

SATISH JARKIHOLI
Minister for Excise

P. OMPRAKASHA
Secretary
Karnataka Legislative Assembly